## •P' FORMS

\*614. Shri G. M. MIR: Will the Minister of Finance be pleased to state the number of passengers who booked their passages from India during the period from (i) July 1962 to June <sup>19</sup>63, (ii) July 1963 to June 1964 and (iii) July 1964 to April, 1965, (a) without 'P' form approvals and (b) with 'P' form approvals?

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): 'P' form control has been introduced with a view to regulating travel abroad of those who propose to go abroad without release of foreign exchange. As such, all data are being maintained primarily with reference to such travel as is made on the basis of 'P' form approvals. The number of such approvals given was as under:

July 1962-^June 1963 .. 53,376 July 1963—June 1964 .. 52,180 July 1964—April 1965 .. 37,506

The data about travel without 'P' form is not readily available. Collection of this data would involve scrutiny of thousands of initial documents entailing too much time and labour which would not be commensurate with results likely to be achieved.

Shri G. M. MIR: Will the hon'ble Minister please tell us whether it is a fact that a large number of passengers who had been granted 'P' Form facilities for going abroad for a short visit, say, from 1 month to six months, have not informed the Reserve Bank Exchange (Control) Department the date of their arrival in India?

SHRI B. R. BHAGAT: In individual cases or in general cases?

SHRI G. M. MIR: I am talking of certain persons who have not informed the Reserve Bank of the date of their arrival in India.

SHRI B. R. BHAGAT: According to the stipulation mentioned in 'P' Form, it is necessary for a person who goes

abroad to inform the Reserve Bank of India when he comes back to India about the date of his arrival.

to Questions

SHRI G. M. MIR: I want to know.' how many persons have not done so.

THE DEPUTY CHAIRMAN: Those who go out should inform the Resei Bank when they return

SHRI B. R. BHAGAT: The Reserve Bank will look into it. j do not have the figure of how many have informed and how many have not.

SHRI BIREN ROY: Is it at all possible to travel without a 'P' form?

SHRI B. R. BHAGAT: They need not have 'P' Form.

SHRI BHUPESH GUPTA: When the 'P' form was introduced, the then Finance Minister, Mr. Morarji Desai, wrote to us that it was only meant to see that foreign exchange was not misused by people who go on false pretences and so on. Having regard to that assurance, may I know, Madam, why the Finance Ministry is allowing these arrangements to beutilised by other Ministries such as the Home Ministry and the External Affairs Ministry some time to prevent valid passport holders from going abroad when they are satisfied that their travel does not involve any foreign exchange whatsoever?

SHRI B. R. BHAGAT: In many cases such as the international activity or some other purpose the External Affairs Ministry have t'o give their clearance. They have to satisfy whether they are a burden to the interest of the country or not. Similarly, Home Ministry also gives clearance because of the *bona fides* of the person and other things.

SHRI BHUPESH GUPTA: Madam-Deputy Chairman, this is precisely my question. Under the law, I shall presently give you the contents of the letter which Shri Morarji Desai wrote 4043

to me. The sole purpose of this arrangement was to see that foreign exchange was not misused. Now the hon. Minister says that they also look into other matters, bona fides etc. of the persons and other things. Now, these are matters to be considered when a passport application is granted. Why, in that case, i<sub>s</sub> the 'P' form mechanism is being used in order to negate the valid passport held by citizens when it is open to

the Government not to issue passport to

who apply for it?

undesirable people according to them,

SHRI B. R. BHAGAT: That is an over-riding consideration which applies not only to T" form cases but anybody who seeks to go out on foreign exchange. Only in certain conditions if we think it desirable, we get the advice from the External Affairs or the Home Ministry for clearance from a different angle.

## POSTPONEMENT OF LOAN REPAYMENTS

- •615. Shhi JAGAT NARAIN: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that some aid-giving countries have expressed diness to accept postponement repayment of loans by India; and
- (b) if so, what are the details in the matter?

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): (a) We have not made any requests to the aid-giving countries for a postponement of debt repayments nor have they made any move in the matter.

## (b) Does not arise.

श्री जगत नारायण : क्या वजीर साहब बतलायेंगे कि मौजदा इमर्जेसी से बहुत पहले यह सवाल किया गया था, तो इस मौजदा इमर्जेंसी में जो हमारे दोस्त म्मालिक हैं, उनमें से क्या किसी ने यह कहा है कि जो हमने एड दी है उसका पेमेण्ट पोस्टपोन कर दिया जायं ?

श्रीबी • ग्रार • भगत : उन्होंने कहा भी नहीं है और हमने मांगा भी नहीं है कि पेसेंट पोस्टपोन किया जाये। हम यह नहीं बाहते £ 1

to Questions

भी जगत नारायण : क्या वजीर साहब वतलायोंने कि भारतवर्ष ने इस बक्त तक जो एड हासिल की है और जो एड वापस करनी है. उसकी ऐश्राक्सीमेटलं। कितनी तादाद है ?

श्री बी० ग्रार० भगत: कितनी बापस करनो है ?

श्री जगत नारायण : जो हो।

श्री बी॰ प्रार० भगत: ग्रभी रिपेएबल है इस साल जलाई, 1965 तक फारेन करेंसीज में 2,187 देंड प्लान्स में 312 टोटल 2,499 पी० एल० 480 को छोड कर। इंटरेस्ट है 748 करोड़, ट्रेड प्लान्स के ध्र 57 करोड, टोटल 805 करोड़ ।

श्री विमलकुमार मञ्जालालजी चौरडियाः श्रोमान् ने 2,187 ग्रीर 312 बताया, लेकिन यह तो बताया ही नहीं कि ये 2,187 और 312 लाख हैं, करोड़ हैं, रुपये हैं या क्या है ?

भी बी० श्रार० भगत : करोड़ रुपयों में ê 1

SHRI BHUPESH GUPTA: We have got some figures here. But under this Five Year Plan discussion that is going on it is found that these repayment liability obligations will not have been made at the present rate of our export balance of trade. How the Government then propose to handle the situation arising specially in 1966-67 and also in the current year?

SHRI B. R. BHAGAT: The first assumption is not true, Madam. About the second, we get it in every Budget Speech of the Finance Minister how much repayment we have to make of external loans.